

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Appeal No. 46 of 2025 (SZ)**

Thiru. S. Dhas,  
S/o. Sathya Dhas,  
No.1/52A, Kadamalai Kuntru,  
Mekkamandabam post, Thuckalay village,  
Kalkulam taluk,  
Kanyakumari 629 163  
Ph. 90424 04030  
Email: yashwanthrajan.adv@gmail.com

**...Appellant**

Vs

**State Level Environment Impact Assessment Authority (SEIAA),**  
Rep. by its Member Secretary,  
No. 327, 9<sup>th</sup> floor, CMRL MetroS,  
Anna Salai, Nandanam,  
Chennai 600 035  
Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)  
Phone No. 044-24359973

**...Respondent**

**INDEX**

<b>S.NO</b>	<b>DESCRIPTION</b>	<b>Pg. NO</b>
1.	Counter Affidavit filed on behalf of the 1 <sup>st</sup> Respondent	1 - 12
2.	Annexures	13 - 48

Dated at Chennai on this the 16th Day of February, 2026

COUNSEL FOR 1<sup>st</sup> RESPONDENT



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Appeal No. 46 of 2025 (SZ)**

Thiru.S.Dhas,  
S/o. Sathya Dhas,  
No 1/52-A, Kadamalai Kuntru,  
Mekkamandabam Post, Thuckalay Village,  
Kalkulam Taluk, Kanyakumari-629163  
Mob-9042404030  
Email. [Yashwanthrajan.adv@gmail.com](mailto:Yashwanthrajan.adv@gmail.com)

**... Appellant**

**Vs**

1.State Level Environment Impact Assessment Authority (SEIAA),  
Rep. by its Member Secretary,  
No.327 Metros, 9th Floor, Anna Salai,  
Nandanam, Chennai- 600 035  
Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)  
Phone No. 044-24359973

**... Respondents**

**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA - TAMIL NADU,  
THE 1<sup>st</sup> RESPONDENT**

I, A.R. Rahul Nadh, I.A.S., aged about 38 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 1<sup>st</sup> Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.



**Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035.**

Member Secretary  
STATE LEVEL ENVIRONMENT IMPACT  
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1/12

2. I state that I have perused the appeal and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the project proponent Thiru. S. Dhas, had applied to SEIAA-TN for Grant of for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu vide online application no. SIA/TN/MIN/419735/2023 dated 24.02.2023. This project is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006 as amended.
4. It is respectfully submitted that the proposal was placed in 375th meeting of SEAC held on 04.05.2023 the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion.
5. It is respectfully submitted that the proposal was placed in 397<sup>th</sup> meeting of SEAC held on 03.08.2023 the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion. Further, the SEAC decided that the proponent shall furnish reason for absence. Hence, the proponent is advised to submit the above-mentioned details within a period of 30 days failing which the proposal will be automatically delisted from the PARIVESH Portal.
6. It is respectfully submitted that the proposal was placed in this 415<sup>th</sup> Meeting of SEAC held on 12.10.2023.

*"Based on the presentation and details furnished by the project proponent, the Committee decided to call for the following additional details from the project proponent to decide further on the proposal:*

- i) *The proponent shall furnish an affidavit stating that there are no court cases or litigations pending regarding the ownership of the proposed land.*

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No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035. 2/12

ii) The proponent shall furnish a detailed study report on flora and fauna of the project site by involving the Department of Botany, Manonmaniam Sundaranaar University, Tirunelveli,

iii) The proponent shall furnish the following details obtained from the concerned AD (Mines), Dept. of Geology & Mining:

a) Total no. of mining/quarry leases are in existence in the Vilavancode Taluk.

b) An updated District Survey Report for Minor Minerals (Rough stone) Geological Reserves, Mineable Reserves, Total no. of mining/quarry

leases are in existence (Patta/Patta-Court order/Govt land), Details of various rock formations / Deposits suitable for the production of Rough stone in the District, Details of production of Rough stone in last three years, Quality/Grade of Rough stone availability in the district. Use of Rough stone quarried in the district, Demand and Supply of Rough stone in the last three years, Quarry leases marked on the map of the district,

Details of the area of where there is a cluster of mining leases, Details of Eco-Sensitive area in the district, Impact on the Environment (Air, Water, Noise, Soil Flora & Fauna, Land use, Agriculture. Forest etc..) due to Mining Activity in the District, Reclamation of Mined out area,

Plantation and Green belt development in respect of leases already granted in the district.

c) Total number of Crusher units existence period, capacity, operating/non-operating,

d) Number of Major accidents/Disasters including landslides occurred in the Rough stone quarries located in the District for the last 10 years.

e) Total Number of Statutory Manpower possessing the Class/II Class Mines Managers; Foreman; Mine Mates; Blasters Certificate of



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 No. 327, Metros, 9th Floor,  
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3/12

*Competency available in the District as on date.*

*iv) The proponent shall furnish a letter obtained from Revenue Department stating whether the proposed project site is declared as Private Forest under Private Forest Act.*

*v) The PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level & drainage pattern present in the core zone, and survival rate of water bodies & drainage/flow pattern, by involving any one of the reputed Research and Academic Institution CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg. Surathkal, University of Madras Centre for Environmental Studies, and Anna University Chennai- Dept of Geology, CEG Campus.*

*vi) The proponent shall furnish a commitment letter obtained from District Collector stating that the production from this project area will be utilised only for the requirements of TN Fisheries Department.*

*vii) The proponent shall furnish details on the structures located within 300m radius from the proposed quarry.*

*On receipt of the above details, the SEAC would further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVRESH portal."*

7. It is respectfully submitted that the proponent. vide letter dated.14.10.2024, submitted reply to the queries raised in the 415 SEAC meeting.
8. It is respectfully submitted that the proposal was placed in this 511" SEAC meeting held on 15.11.2024 the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion.

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4/12

9. It is respectfully submitted that the Project Proponent requested for reconsideration vide email dated 14.05.2025.

1. It is respectfully submitted that the proposal was placed in this 569<sup>th</sup> meeting of SEAC held on 22.05.2025 . The reply furnished by the PP, are as follows:

S.NO	SEAC Remarks	Reply furnished by PP
1.	The Proponent shall furnish an affidavit stating that there are no court cases or litigations pending regarding the ownership of the proposed land	The PP submitted the affidavit along with a legal opinion which is enclosed in slide no. 7 to
2.	The Proponent shall furnish a detailed study report on flora and fauna of the project site by involving department of botany, Manonmaniam Sundaranaar University, Tirunelveli	Had entrusted Manonmaniam Sundaranaar University, Tirunelveli to carry out an Flora and Fauna study of the project site and subsequently Dr. M. Udhayakumar, Assistant Professor, Department of Plant Science visited the site during July 2024 and carried out the said study and the report with findings and inference is submitted



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**ASSESSMENT AUTHORITY - TAMIL NADU**  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035.

5/12

3.	<p>1.The Proponent shall furnish the following details obtained from the concerned AD(Mines) Dept of Geology &amp; Mining</p> <p>a) Total no of Mining/quarry leases are in existence in the Vilavancode Taluk.</p> <p>b) An Updated District Survey Report for Minor Minerals (Rough Stone) - Geological Reserves, Mineable Reserves, Total No of Mining/Quarry leases are in existence (Patta/patta-Court order/ Govt Land) Details of Various Rock formations/Deposits suitable for the production of Rough Stone in the district, Details of production of Rough Stone in last three years, quarry leases marked on the map of the district. Details of the area of where there is a cluster of Mining leases, Details of Eco-Sensitive area in the district, Impact on the Environment (Air, Water, noise, Soil Flora &amp; Fauna, Land Use, agriculture, Forest etc) due to mining activity in the district, Reclamation of Mined out area plantation and green belt development in respect of leases already granted in the district.</p>	<p>a. The PP have obtained the details of total number of Mining/quarrying Leases in existence in the Vilavancode Taluk from Department of Geology and Mining, AD (Mines) and it is communicated that there are a total of 10 Nos of Quarries in Existence in the District vide Letter No. Nil Dated - 13.06.2024.</p> <p>b) The PP approached the Department of Geology and Mining, AD (Mines) and obtained the updated District Survey Report for Kanyakumari District</p> <p>C. The PP have obtained the total number of crusher units' existence - operating/non-operating period, capacity from Department of Geology and Mining, AD (Mines) and it is communicated that there is a total of 31 Nos of crusher unit (Operating/Non-operating) in the district vide Letter No. Nil Dated-13.06.2024</p> <p>D. The PP have obtained the list of major accidents/Disaster including landslides occurred in the Rough Stone quarries located in the district for the last 10 years from the Department of Geology and</p>
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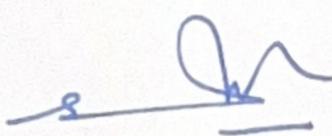
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ASSESSMENT AUTHORITY - TAMIL NADU  
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**ASSESSMENT AUTHORITY - TAMIL NADU**  
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6/12

	<p>C. Total number of crusher units' existence – operating/non-operating period, capacity</p> <p>D. Number of major accidents/ Disaster including landslides occurred in the Rough Stone quarries located in the district for the last 10 years.</p> <p>e. Total Number of statutory Manpower possessing the Ist Class and IInd class Mines Managers, Foreman, Mine Mates, Blaster certificate of Competency available in the district as on date</p>	<p>Mining, AD (Mines) and it is communicated that there was only one accident during the period in the district vide Letter No. Nil Dated – 13.06.2024.</p> <p>e.The PP have obtained the list of total Number of statutory Manpower possessing the I Class and II Class Mines Managers, Foreman, Mine Mates, Blaster certificate of Competency available in the district as on date from the Department of Geology and Mining, AD (Mines) and it is communicated that there are totally 4 nos of I/II Class Managers, 8 Nos of Mine Foreman's and 4 Nos of Mining mates certificate holders in the district vide Letter No. Nil Dated – 13.06.2024</p>
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 ASSESSMENT AUTHORITY - TAMIL NADU  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035.

7/12

4.	The Proponent shall furnish a letter obtained from Revenue Department stating whether the proposed project site is declared as private Forest under Private Forest Act	The PP have ✓ obtained a letter from Village Administrative Officer that the project site is a patta land owned by the PP and does not fall under a private forest of the Private Forest Act
5.	The PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level & Drainage pattern present in the core zone, and survival rate of water bodies and drainage/flow pattern by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras	The PP had entrusted University of Madras, Chennai to carry out a Hydrogeological study of the project site and subsequently Dr. M. Suresh Gandhi M.Sc., M.Phil., Ph.D., Professor and Head, Department of Geology visited the site during August 2024.
6.	The Proponent shall furnish a commitment letter obtained from District collector stating that the production from this project area will be utilized only for the requirements of TN Fisheries Department	The PP had approached the District Collector for obtaining the mineral utilization purpose and the same is communicated vide the District Collector Lr.No. Rc.No.259/G&M/2012 Dated.14.06.2024 that 50% of the Mineable Reserves shall be utilized for Thengapattnam Harbour work by Tamil Nadu Fisheries Department

7.	The proponent shall furnish details on the structure located within 300m radius from the proposed quarry	A structure study for 300m radius around the project site was carried out by the EIA consultant and it is reported that only 3 structures are noticed and its details are listed below
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Based on the presentation and documents furnished by the project proponent, SEAC-II decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding 87,000m<sup>3</sup> of Rough Stone & 2,472m<sup>3</sup> of Gravel vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022, and it shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the specific conditions.”

10. It is respectfully submitted that the proposal was further placed in the 837<sup>th</sup> Authority meeting held on 12/6/2025

“The Authority noted that the proposed site is located inside the green landscape and is surrounded by rubber plantations. Such green area is typical land mark in the Kanniyakumari district. Due to the presence of such a green landscape, the surrounding area is supposed to contain a rich diversity of birds, and the proposed mining activity will lead to a negative impact on the fauna species, especially on the birds' population, if mining is carried out. Considering the overall ecological factors, this proposal for rough stone and Gravel mining in this land, may not be considered for grant of Environmental Clearance In view of the above, the Authority decided to refer back the proposal to SEAC-II for re- evaluation based on the above said points.”



**Member Secretary**  
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**ASSESSMENT AUTHORITY - TAMIL NADU**  
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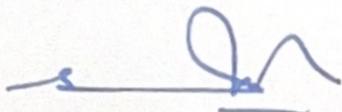
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 ASSESSMENT AUTHORITY - TAMIL NADU  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035.

9/12

11. It is respectfully submitted that the proposal was placed in the 585<sup>th</sup> SEAC meeting held on 03/07/2025 "The Committee now carefully examined the points raised by SEIAA and the presentation given by the PP, which are as follows:

<b>Query raised by Authority</b>	<b>Reply furnished by PP</b>
<p>The Authority noted that the proposed site is located inside the green landscape and is surrounded by rubber plantations. Such green area is typical land mark in the Kaniyakumari district. Due to the presence of such a green landscape, the surrounding area is supposed to contain a rich diversity of birds, and the proposed mining activity will lead to a negative impact on the fauna species, especially on the birds' population, if mining is carried out. Considering the overall ecological factors, this proposal for</p>	<p>The PP had obtained flora &amp; fauna study of the proposed site from Manonmaniam Sundaranaar the green landscape and is University. Tirunelveli by Dr. M. Udhayakumar. Assistant Professor, Department of Plant Science visited the site during July 2024 and enclosed in slide no.8. We wish to submit few lines for favorable consideration that the Rubber plantation can provide habit for some bird species. particularly those that are adoptable to human-modified landscape. Which is also evident from the flora &amp; fauna study carried out by Manomaniam Sundaranaar University that there are no birds species spotted and most of the flora and fauna are of least concern category as per IUCN Classification. Therefore, it is evident that there shall be no impact on the Birds species around the project area and on the contrast the greenbelt development proposed with fruit bearing trees shall attract birds species in future which shall create an add-on to the Eco System during the Mine closure stage.</p> <p>Additionally, we wish to bring to your kind submission that the project area is devoid of any</p>

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STATE LEVEL ENVIRONMENT IMPACT  
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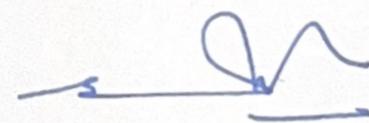
  
**Member Secretary**  
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**ASSESSMENT AUTHORITY - TAMIL NADU**  
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<p>rough stone and Gravel mining in this land, may not be considered for grant of Environmental Clearance In view of the above, the Authority decided to refer back the proposal to SEAC-II for re- evaluation based on the above said points.</p>	<p>vegetation and surrounded by rubber plantation lands partially owned by the PP and partially by his relatives and friends. And these lands are subject to clearance upon the yield completion period of the rubber trees. Which indicates that the region around the applied area or Human Modified Landscape and has no Rare or important/ rich Birds species spotted as habit.</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>No of plant inside lease area on south side</th> <th>Compensatory Plantation</th> <th>Remark</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Rubber Trees-150 nos</td> <td>1500</td> <td>10 trees will be planted to compensate for 2 tree</td> </tr> </tbody> </table>	S.No	No of plant inside lease area on south side	Compensatory Plantation	Remark	1	Rubber Trees-150 nos	1500	10 trees will be planted to compensate for 2 tree
S.No	No of plant inside lease area on south side	Compensatory Plantation	Remark						
1	Rubber Trees-150 nos	1500	10 trees will be planted to compensate for 2 tree						

12. It is respectfully submitted that the proposal was placed in the 856<sup>th</sup> SEIAA meeting held on 13/08/2025

*“The Authority noted that the proposed mining lease area is fully surrounded by rich rubber and other trees/plantations and is surrounded by lush green landscape. Hence, mining activity in this area will have heavy negative impacts on the surrounding green landscape. Therefore, the Authority, after detailed deliberations, decided to reject the proposal. Further, the Authority decided to close and record the proposal.”*

13. It is respectfully submitted that in this regard the rejection letter was issued vide Letter No. SEIAA-TN/F.No.9861/2023 dated: 11.08.2025
14. It is submitted that the rejection is based on the principle of precaution and the SEAC and SEIAA have made reasoned decision to reject the proposal. Therefore, the Impugned order is reasoned and valid and the appeal is liable to be dismissed.



**Member Secretary**  
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1/12

It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



**Member Secretary**  
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Before me, 12/12

Solemnly affirmed in Chennai

On this the 21<sup>st</sup> of January 2026

signed his name in my presence

*D. Arvind*  
*(Ms. 317/2003)*  
*(No. 104, Law chambers*  
*Highcourt, Madras)*

Advocate, Chennai

Member Secretary  
 STATE LEVEL ENVIRONMENT IMPACT  
 ASSESSMENT AUTHORITY - TAMIL NADU  
 No. 327, Metros, 9th Floor,  
 Anna Salai, Nandanam, Chennai-600 035

included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.

- 37) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 38) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.
- 39) As accepted by the Project Proponent the CER cost of Rs.5 lakhs and the amount shall be spent for the Panchayat Union Urdu Middle School, Gollapalli village as committed before obtaining CTO from TNPCB.

**Agenda No: 375-07**

(File No: 9849/2023)

**Proposed Rough Stone, Jelly & Gravel quarry Lease over an extent of 1.57.44 Ha at S.F.Nos. 876/1L(P), 876/1M(P), 876/1N(P) & 878/12B of Nathikudi Village, Vembakottai Taluk, Virudhunagar District, Tamilnadu by Shri.J.SaiPreetham – For Environmental Clearance (SIA/TN/MIN/417389/2023 dated 09.02.2023)**

The proposal was placed in 375<sup>th</sup> meeting of SEAC held on 04.05.2023. The details of the project are available in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, **Shri.J.SaiPreetham** has applied for Environmental Clearance for the **Proposed Rough Stone, Jelly & Gravel quarry Lease over an extent of 1.57.44 Ha at S.F.Nos. 876/1L (P), 876/1M (P), 876/1N(P) & 878/12B of Nathikudi Village, Vembakottai Taluk, Virudhunagar District, Tamilnadu.**
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

During the meeting, the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion.

**Agenda No: 375-08**

(File No: 9861/2023)

**Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District,**

  
MEMBER SECRETARY  
SEAC -TN

CHAIRMAN  
SEAC- TN



**Tamilnadu by Thiru.S.Dhas – For Environmental Clearance (SIA/TN/MIN/419735/2023 dated 24.02.2023)**

The proposal was placed in 375<sup>th</sup> meeting of SEAC held on 04.05.2023. The details of the project are available in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, Thiru.S.Dhas has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

During the meeting, the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion.

**Agenda No: 375 – 09**

**File No:9836/2023**

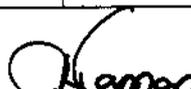
**Proposed Ordinary Stone & Gravel quarry over an extent of 0.91.0 Ha in SF.No. 106/2 at Paganatham Village, Karur Taluk, Karur District, Tamil Nadu by Thiru A Natarajan - For Environmental Clearance. (SIA/TN/MIN/411996/2023,Dt.09.02.2023)**

The proposal was placed in the 375<sup>th</sup> SEAC Meeting held on 04.05.2023. The details of the project furnished by the proponent are given on the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The Project Proponent, Thiru A Natarajan has applied for Environmental Clearance for the Proposed Ordinary Stone & Gravel quarry over an extent of 0.91.0 Ha in SF.No. 106/2 of Paganatham Village, Karur Taluk, Karur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of mineral of the Schedule to the EIA Notification, 2006.
3. The PP has furnished the Certified compliance report received from MOEF&CC.
4. As per the mining plan the lease period is 5 years. The mining plan is for the period of five years & the production should not exceed 22808 m<sup>3</sup> of Ordinary Stone & 1574 m<sup>3</sup> of Gravel for two years with an ultimate depth of mining is 24m BGL.The annual peak production is 4629m<sup>3</sup> of Ordinary Stone (3<sup>rd</sup> year) & 825m<sup>3</sup> of Gravel (1<sup>st</sup> year).

9836/2023 Dated: 20.02.2023	Category	1(a)
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MEMBER SECRETARY  
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42

  
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**FLORA AND FAUNA IN PROPOSED ROUGH STONE AND GRAVEL  
QUARRY, KALIYAL VILLAGE, KANNIYAKUMARI DISTRICT,  
TAMIL NADU**



*Prepared by*

**Dr. M. UDAYAKUMAR**  
**Assistant Professor**  
**Department of Plant Science**  
**Manonmaniam Sundaranar University**  
**Tirunelveli**

**JULY - 2025**

**Dr. M. UDAYAKUMAR**  
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05<sup>th</sup> JULY 2025

### CERTIFICATE

I certify that I carried out the survey of Flora and Fauna of the **Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu by Thiru. S. Dhas** during July 2024 and that the report has been prepared by me. Entire list of flora and fauna is based on my own survey of the area. Further certified that the report is prepared in accordance with the Terms of reference.

- The proposed rough stone quarry site had 59 flowering plants and 28 animal species. Out of 59 flowering plant species 20 are Least Concern and 39 are Not Evaluated (as per IUCN categories). Similarly, of 29 animal species, 9 are Least Concern and 20 are Not Evaluated.
- The proposed rough stone quarry site is not acting as a habitat for any threatened (IUCN) or Wild Life Protection Act Scheduled plant or animal species.
- Both animal and plant species which are occurring in the proposed site are common and widely present elsewhere.
- Trees (25 individuals) which will be removed through quarry activities must be replaced through planting of saplings (ten saplings for each removed tree).
- During the study there were no bird species spotted and no nesting spotted as the project site has low number of trees and surrounded by rubber plantation which are not a main food source for birds. The proposed site is surrounded by rubber plantations and may not provide any food or foraging items for birds and other wildlife.

  
05/07/2025

Signature with seal

**Dr. M. UDAYAKUMAR** M.Sc., M.Phil., Ph.D  
Assistant Professor

Department of Plant Science  
Manonmaniam Sundaranar University  
Chithambakatti, Tirunelveli - 627 012

Tamilnadu INDIA

**DETAIL OF PROPOSED ROUGH STONE & GRAVEL QUARRY LEASE**

**Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu by Thiru. S. Dhas**



**Overview of vegetation existing in the proposed rough stone gravel quarry  
(*Tectona grandis* and *Passiflora foetida* are visible)**

## OBJECTIVE

- To record plant wealth of proposed rough stone and gravel quarry.
- To find animal wealth of proposed rough stone and gravel quarry.

## METHODOLOGY

Field surveys were conducted to record plant and animal species existing in the proposed rough stone and gravel quarry. Surveys were carried out during morning (7 am – 11 am) and evening (4 pm – 6 pm).

### Plant species

All the life-forms viz., herb, shrub, climber and trees were recorded through direct observation and qualitative field surveys. All the recorded species were identified and confirmed with the help of checklists and floras. The study provides a species list. This is a record of the names of each plant species that is present. The most traditional approach to inventorying the plant diversity of a given area consists of the preparation of floristic lists, also known as floras. The term 'flora' has been defined as “the inventory of all the plant species recorded for a given site”.

### Animal species

Standard binocular and hand lens were used for the observations. Ornithological / Entomological / Herpetological / Mammalian catalogues and pictorial descriptions from various authors and websites are followed for species identification.

## RESULT

The study area is hilly and slopy supporting few woody plant species (climber, shrub and tree). The proposed quarry site is fully covered with annual plants, especially introduced species (Table 00). Further, there are no threatened plants or animals existing in the proposed quarry site.

### Plant wealth

A sum of 59 plant species belonged to 54 genera and 24 families recorded from study area (Table 1). The life-form herb dominating the area with 41 species followed by climber, tree and shrub (Figure 1). The plant family Asteraceae had highest number of species (9 species) followed by

Fabaceae and Malvaceae (8 each), whereas 12 families including Cucurbitaceae, Euphorbiaceae and Lamiaceae represented by just single species' each in the study area (Figure 2). Photographs of plant species are featured in Plate 1 & 2.

### Plant categories

Among the five categories, weeds constituted the highest proportion of the plant community (43 species, 73%) followed by common (11 species, 19%), cultivated and ornamental (two species each, 3%), and invasive (one species, 2%) (Figure 3).

**Table 1. Species, family, life-form and category of plants recorded from study area.** (NE = *A not evaluated (NE) species is one which has been categorized under the IUCN Red List of threatened species as not yet having been assessed by the International Union for Conservation of Nature. A species which is uncategorized and cannot be found in the IUCN repository is also considered 'not evaluated'*; LC = *Least concern is a term used by the International Union for the Conservation of Nature (IUCN) to talk about living things that are not endangered. They do not need to be worried about because there are many of them found at the time of classification.*)

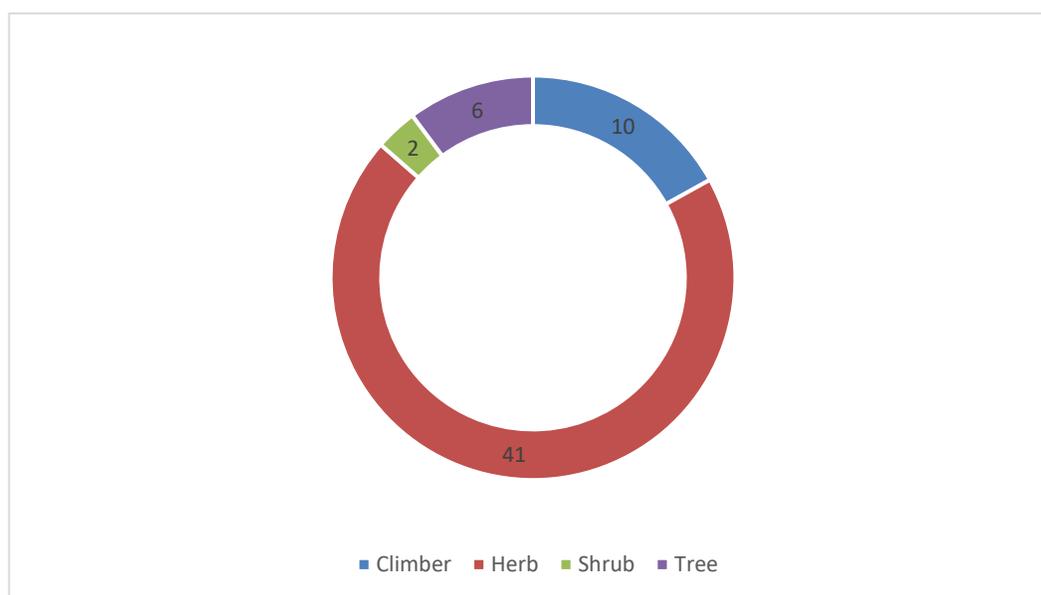
No.	Botanical name	Family	Life-form	IUCN / WPA
1	<i>Acanthospermum hispidum</i> DC.	Asteraceae	Herb	NE / -
2	<i>Aerva javanica</i> (Burm.f.) Juss. ex Schult.	Amaranthaceae	Herb	NE / -
3	<i>Ageratina adenophora</i> (Spreng.) R.M.King & H.Rob.	Asteraceae	Herb	NE / -
4	<i>Anacardium occidentale</i> L.	Anacardiaceae	Tree	LC / -
5	<i>Blepharis maderaspatensis</i> (L.) B.Heyne ex Roth	Acanthaceae	Herb	NE / -
6	<i>Blumea lacera</i> (Burm.f.) DC.	Asteraceae	Herb	LC / -
7	<i>Calotropis gigantea</i> (L.) W.T.Aiton	Apocynaceae	Shrub	NE / -
8	<i>Cardiospermum halicacabum</i> L.	Sapindaceae	Climber	LC / -
9	<i>Cayratia trifolia</i> (L.) Mabb. & J.Wen.	Vitaceae	Climber	NE / -
10	<i>Celosia argentea</i> L.	Amaranthaceae	Herb	LC / -
11	<i>Chloris barbata</i> Sw.	Poaceae	Herb	NE / -
12	<i>Chromolaena odorata</i> (L.) R.M.King & H.Rob.	Asteraceae	Herb	NE / -
13	<i>Cleome ruidosperma</i> DC.	Cleomaceae	Herb	NE / -
14	<i>Cleome viscosa</i> L.	Cleomaceae	Herb	NE / -
15	<i>Coccinia grandis</i> (L.) Voigt	Cucurbitaceae	Climber	NE / -
16	<i>Corchorus tridens</i> L.	Malvaceae	Herb	NE / -

17	<i>Corchorus trilocularis</i> L.	Malvaceae	Herb	NE / -
18	<i>Croton bonplandianus</i> Baill.	Euphorbiaceae	Herb	NE / -
19	<i>Datura metel</i> L.	Solanaceae	Herb	NE / -
20	<i>Digera muricata</i> (L.) Mart.	Amaranthaceae	Herb	NE / -
21	<i>Eclipta prostrata</i> (L.) L.	Asteraceae	Herb	LC / -
22	<i>Emilia sonchifolia</i> (L.) DC.	Asteraceae	Herb	NE / -
23	<i>Gliricidia sepium</i> (Jacq.) Kunth	Fabaceae	Tree	LC / -
24	<i>Hemidesmus indicus</i> (L.) R.Br.	Apocynaceae	Climber	NE / -
25	<i>Indigofera astragalina</i> DC.	Fabaceae	Herb	NE / -
26	<i>Indigofera suffruticosa</i> Mill.	Fabaceae	Herb	NE / -
27	<i>Ipomoea pes-tigridis</i> L.	Convolvulaceae	Climber	NE / -
28	<i>Ipomoea quamoclit</i> L.	Convolvulaceae	Climber	NE / -
29	<i>Lannea coromandelica</i> (Houtt.) Merr.	Anacardiaceae	Tree	LC / -
30	<i>Lantana camara</i> L.	Verbenaceae	Shrub	NE / -
31	<i>Leucaena leucocephala</i> (Lam.) de Wit	Fabaceae	Tree	NE / -
32	<i>Malvastrum coromandelianum</i> (L.) Garcke	Malvaceae	Herb	NE / -
33	<i>Melochia corchorifolia</i> L.	Malvaceae	Herb	LC / -
34	<i>Mimosa pudica</i> L.	Fabaceae	Herb	LC / -
35	<i>Mirabilis jalapa</i> L.	Nyctaginaceae	Herb	NE / -
36	<i>Morinda coreia</i> Buch. -Ham.	Rubiaceae	Tree	LC / -
37	<i>Parthenium hysterophorus</i> L.	Asteraceae	Herb	NE / -
38	<i>Passiflora foetida</i> L.	Passifloraceae	Climber	NE / -
39	<i>Pergularia daemia</i> (Forssk.) Chiov.	Apocynaceae	Climber	LC / -
40	<i>Physalis angulata</i> L.	Solanaceae	Herb	LC / -
41	<i>Portulaca oleracea</i> L.	Portulacaceae	Herb	LC / -
42	<i>Rivea hypocrateriformis</i> (Desr.) Choisy	Convolvulaceae	Climber	LC / -
43	<i>Ruellia tuberosa</i> L.	Acanthaceae	Herb	NE / -
44	<i>Scoparia dulcis</i> L.	Plantaginaceae	Herb	NE / -
45	<i>Senna alata</i> (L.) Roxb.	Fabaceae	Herb	NE / -
46	<i>Senna occidentalis</i> (L.) Link	Fabaceae	Herb	LC / -
47	<i>Senna uniflora</i> (Mill.) H.S.Irwin & Barneby	Fabaceae	Herb	NE / -
48	<i>Sida acuta</i> Burm.f.	Malvaceae	Herb	NE / -
49	<i>Solanum americanum</i> Mill.	Solanaceae	Herb	NE / -
50	<i>Spermacoce hispida</i> L.	Rubiaceae	Herb	NE / -
51	<i>Stachytarpheta jamaicensis</i> (L.) Vahl	Verbenaceae	Herb	LC / -
52	<i>Synedrella nodiflora</i> (L.) Gaertn.	Asteraceae	Herb	NE / -

53	<i>Tectona grandis</i> L.f.	Lamiaceae	Tree	LC / -
54	<i>Tinospora cordifolia</i> (Willd.) Hook.f. & Thomson	Menispermaceae	Climber	NE / -
55	<i>Tribulus terrestris</i> L.	Zygophyllaceae	Herb	LC / -
56	<i>Triumfetta rhomboidea</i> Jacq.	Malvaceae	Herb	NE / -
57	<i>Urena lobata</i> L.	Malvaceae	Herb	LC / -
58	<i>Waltheria indica</i> L.	Malvaceae	Herb	LC / -
59	<i>Xanthium strumarium</i> L.	Asteraceae	Herb	NE / -

**Table 2. Binomial, family and number of individuals recorded from study area.**

No.	Botanical name	Family	Number of individuals
1	<i>Anacardium occidentale</i> L.	Anacardiaceae	2
2	<i>Gliricidia sepium</i> (Jacq.) Kunth	Fabaceae	4
3	<i>Lannea coromandelica</i> (Houtt.) Merr.	Anacardiaceae	4
4	<i>Leucaena leucocephala</i> (Lam.) de Wit	Fabaceae	6
5	<i>Morinda coreia</i> Buch. -Ham.	Rubiaceae	6
6	<i>Tectona grandis</i> L.f.	Lamiaceae	3



**Figure 1. Composition of plant community based on life-form of plants**

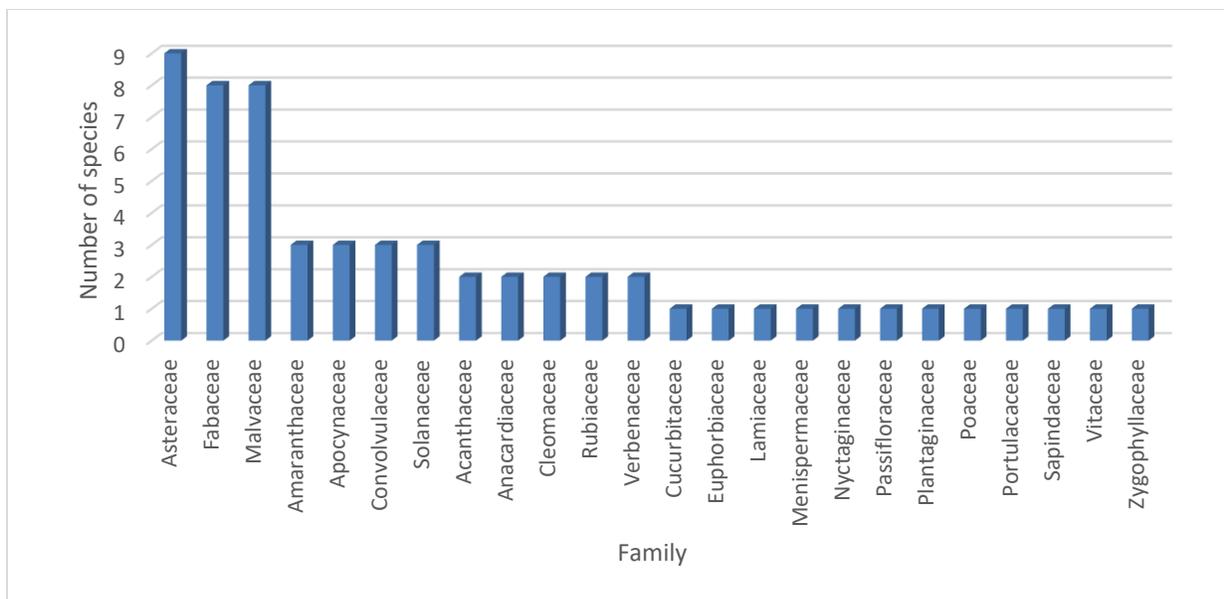


Figure 2. Species richness of families recorded from study area

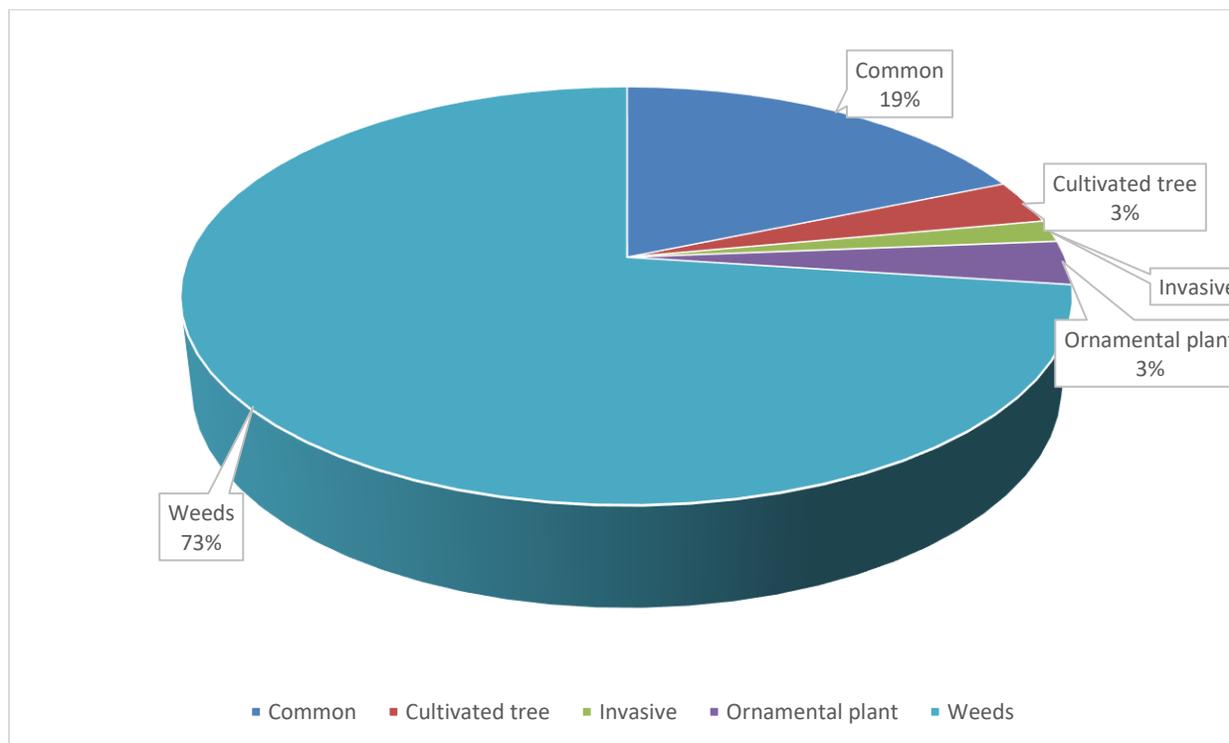


Figure 3. Composition of plant community based on categories.

## PLATE 1



*Cardiospermum halicacabum*



*Chromolaena odorata*



*Celosia argentea*



*Cleome rutidosperma*



*Passiflora foetida*



*Stachytarpheta jamaicensis*

## PLATE 2

## Photographs of plant species



*Lantana camara* – Invasive weed, introduced from Tropical America



*Mimosa pudica*



*Scoparia dulcis*



*Synedrella nodiflora*



*Lannea coromandelica*



*Corchorus tridens*



*Stachytarpheta jamaicensis*

## Fauna

A sum of 28 animal species in 23 families recorded from study area (Table 2). All the recorded species are commonly available throughout India. No threatened or endemic species are recorded from study area. Photographs of animal species are featured in Plate 3, 4 & 5.

During the study there were no bird species spotted and no nesting spotted as the project site has low number of trees and surrounded by rubber plantation which are not a main food source for birds. This was also referenced from Book of Indian Birds by Salim Ali as it does highlight that certain species prefer specific types of trees and habitats. The proposed site is surrounded by rubber plantations and may not provide any food or foraging items for birds and other wildlife.

Table 2. Fauna recorded in the proposed rough-stone quarry

No.	Family	Name of the Species	Common Name	IUCN / WPA
<b>Arthropoda – Insecta - Diptera</b>				
1	Calliphoridae	<i>Chrysomya marginalis</i>	The regal blowfly	NE / -
<b>Arthropoda – Insecta - Lepidoptera</b>				
2	Papilionidae	<i>Pachilopta adamas</i>	Swallowtail	NE / -
3	Lecithoceridae	<i>Deltoplastis commatopa</i>	Long horned moth	NE / -
4	Nymphalidae	<i>Junonia iphita</i>	Chocholate pansy	NE / -
5	Erebidae	<i>Miltochrista</i> spp.	Rosy footman	NE / -
6	Nymphalidae	<i>Danaus genutia</i>	Common Tiger	NE / -
7	Nymphalidae	<i>Euploea core</i>	Common Indian crow	LC / -
8	Pieridae	<i>Eurema hecabe</i>	Common Grass yellow	LC / -
9	Lycaenidae	<i>Polyommatus bellargus</i>	Adonis blue	LC / -
<b>Arthropoda – Insecta - Hymenoptera</b>				
10	Formicidae	<i>Oecophylla smaragdina</i>	Red-weaver ant	LC / -
<b>Arthropoda – Insecta - Coleoptera</b>				
11	Byturidae	<i>Byturus ochraceus</i>	Fruit worm beetle	NE / -

12	Meloidae	<i>Epicauta spp.</i>	Burning blister beetle	LC / -
13	Scarabaeidae	<i>Deltochilum spp.</i>	Dung beetle	NE / -
<b>Arthropoda – Insecta - Orthoptera</b>				
14	Acrididae	<i>Aularches miliaris</i>	Spotted locust	NE / -
15	Acrididae	<i>Dichromorpha viridis</i>	Short-winged grasshopper	NE / -
16	Acrididae	<i>Stethophyma grossum</i>	Large marsh grasshopper	LC / -
<b>Arthropoda – Insecta - Anisoptera</b>				
17	Libellulidae	<i>Sympetrum vulgatum</i>	Ruddy darter	LC / -
<b>Arthropoda – Insecta - Zygoptera</b>				
18	Coenagrionidae	<i>Ceriagrion coromandelianum</i>	Narrow winged damselfly	LC / -
<b>Arthropoda – Insecta - Dictyoptera</b>				
19	Ectobiidae	<i>Ectobius pallidus</i>	Tawny cockroach	LC / -
20	Armadillidae	<i>Armadillidium spp.</i>	Pill millipede	NE / -
<b>Arthropoda – Insecta - Hemiptera</b>				
21	Coreidae	<i>Chelinidia spp.</i>	Coctus coreid bug	NE / -
22	Reduviidae	<i>Rhynocoris marginatus</i>	Assasin bug	NE / -
23	Coreidae	<i>Leptoglossus zonatus</i>	Leaf footed bug	NE / -
24	Coreidae	<i>Anasa tristis</i>	Squash bug	NE / -
<b>Mollusca</b>				
25	Helicidae	<i>Cornu spp.</i>	Garden Snail	NE / -
<b>Arthropoda - Diplopoda</b>				
26	Trigoniulidae	<i>Trigoniulus corallinus</i>	Rusty millipede	NE / -
27	Juliformia (Superorder)	<i>Julida (Order)</i>	Julida millipede	NE / -
<b>Arthropoda - Arachnida</b>				
28	Araneae (Order)	<i>Leucauge fastigata</i>	Pear-shaped leucage	NE / -

## PLATE 3

## Photographs of animal species



*Deltoplastis commatopa*



*Junonia iphita*



*Miltochrista* spp.



*Danaus genutia*



*Euploea core*



*Eurema hecabe*

## PLATE 4

## Photographs of animal species



*Polyommatus bellargus*



*Aularches miliaris*



*Dichromorpha viridis*



*Stethophyma grossum*



*Sympetrum vulgatum*



*Rhynocoris marginatus*

## PLATE 5

## Photographs of animal species



*Leptoglossus zonatus*



*Epicauta* spp.



*Leucauge fastigata*



*Deltochilum* spp.

### SUMMARY AND CONCLUSION

- ✓ The proposed rough stone quarry site had 59 flowering plants and 28 animal species. Out of 59 flowering plant species 20 are Least Concern and 39 are Not Evaluated (as per IUCN categories). Similarly, of 29 animal species, 9 are Least Concern and 20 are Not Evaluated.
- ✓ The proposed rough stone quarry site is not acting as a habitat for any threatened (IUCN) or Wild Life Protection Act Scheduled plant or animal species.
- ✓ Both animal and plant species which are occurring in the proposed site are common and widely present elsewhere.
- ✓ During the study there were no bird species and nests spotted as the project site has low number of trees and surrounded by rubber plantation which are not a main food source for birds. This was also referenced from Book of Indian Birds by Salim Ali as it does highlight that certain species prefer specific types of trees and habitats. The proposed site is surrounded by rubber plantations and may not provide any food or foraging items for birds and other wildlife.

#### Recommended trees for compensatory plantation

##### The following tree species can be planted

1. *Swietenia mahagoni*
2. *Swietenia macrophylla*
3. *Khaya senegalensis*
4. *Artocarpus hirsutus*
5. *Terminalia bellirica*

\_\*\_\*\_\*

M. Udayakumar  
05/07/2025

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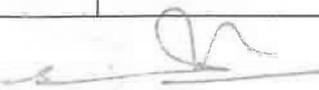
	<p>extent of 4.99.39 Ha at S.F. Nos: 719/1(P), 720/1(P), 720/2, 720/3, 720/4, 720/5, 720/6, 720/7, 720/8, 720/9, 720/10, 720/11, 720/12, 720/13(P), 720/14(P)Vadakku Ariyanayagipuram – II Village, Cheranmahadevi Taluk, Tirunelveli District, Tamil Nadu by Thiru.R.P.Rahul – for Environmental Clearance (SIA/TN/MIN/531814/2025)</p>		<p>SEAC-II has furnished its recommendations for granting Environmental Clearance subject to the condition there in:</p> <p>The authority noted that the proposed site is located at a distance of 9.4 km from the Kalakad Mundanthurai Tiger Reserve. As the reserve lies within a 10 km radius and its Eco-Sensitive Zone (ESZ) is yet to be notified, the Project Proponent is required to obtain and submit clearance from the National Board for Wildlife (NBWL), as per the MoEF&amp;CC Office Memorandum No. FC-11/119/2020-FC dated 17th May 2022, for further consideration of the proposal.</p>
10.	<p>Proposed Rough Stone &amp; Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) &amp; 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu by Thiru.S.Dhas – For Environmental Clearance. (SIA/TN/MIN/419735/2023)</p>	9861	<p>The authority noted that the subject was placed in the 569<sup>th</sup> SEAC-II meeting held on 22.05.2025. SEAC-II has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>Further, the authority noted that the proposed site is located inside the green landscape and is surrounded by rubber plantations. Such green area is typical land mark in the Kanniyakumari district. Due to the presence of such a green landscape, the surrounding area is supposed to contain a rich diversity of birds, and the proposed mining activity will lead to a negative impact on the fauna species, especially on the birds' population, if mining is carried out. Considering the overall ecological factors, this proposal for Rough stone and Gravel mining in this land, may not be considered for grant of Environmental Clearance.</p>

  
MEMBER SECRETARY

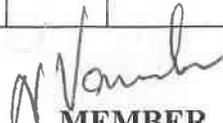
  
MEMBER

  
CHAIRMAN  
SEIAA-TN

			In view of the above, the Authority decided to refer back the proposal to SEAC-II for re-evaluation based on the above said points.						
11.	Proposed Ordinary Earth over an extent of 3.15.0ha at S.F.No. 192(Part) (PWD tank) in Athivakkam Village, Uthukottai Taluk. Tiruvallur District, Tamil Nadu by Thiru. K. Mohan - For EC Amendment. (SIA/TN/MIN/528934/2025)	12170	<p>The authority noted the following:</p> <p>i) EC was issued to the project proponent, <b>Thiru. K. Mohan</b>, vide EC Lr.No. SEIAA – TN/F.No. 7429/1(a) /EC. No: 4290/2020 Dated 06.08.2020.</p> <p>ii) Now, the PP has submitted an application in form - 4 vide Application No. <b>SIA/TN/MIN/528934/2025</b> dated: <b>11/03/2025</b> requesting Amendment in Environmental Clearance dated: 06.08.2020</p> <p>The Authority, taking into account, the details and documents submitted by the proponent and after detailed deliberations, decided to issue the following Amendment in the EC dated: 06.08.2020 subject to the condition that all other conditions and validity mentioned in the EC dated 06.08.2020 shall remain unchanged and unaltered.</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Existing EC</th> <th>Amendment in EC</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Savudu</td> <td>Ordinary Earth</td> </tr> </tbody> </table>	S.No	Existing EC	Amendment in EC	1	Savudu	Ordinary Earth
S.No	Existing EC	Amendment in EC							
1	Savudu	Ordinary Earth							
12.	Existing Black Granite (Dolerite) quarry over an extent of 1.13.0 Ha at S.F. Nos. 1321/1A3, 1321/1B, 1321/2, 1321/3 & 1322/1B1, Mallankuzhi Village, Thalavadi Taluk (Formerly Sathyamangalam), Erode District, Tamil Nadu by M/s. H.J.S.Granite Pvt Ltd (Thiru. J.	6273	<p>The authority noted the following:</p> <p>1. <b>Terms of Reference (ToR)</b> was issued to the project proponent, <b>M/s. H.J.S. Granite Pvt Ltd</b>, vide TOR Lr. No. SEIAA TN/F.No.6273/SEAC/TOR-512/2018, Dated: 01.08.2018.</p> <p>2. ToR Extension Granted Vide Lr. No. SEIAA-TN/F.No.6273/ToR-512/2018/Extn/dated:21.12.2022.</p>						



MEMBER SECRETARY



MEMBER



CHAIRMAN  
SEIAA-TN

*of Geology and Mining is obtained. On receipt of proposals for according clearance, the Director of Geology and Mining (DGM) shall decide upon the continuance or closure, as the case may be of any quarry which is situated within 300 metres from the now layout, building sought for such clearance....”.*

Hence, in view of the existence of many structures and cement brick manufacturing unit located around the quarry as also considering the fact that there is also a stone crusher unit functioning nearby, the SEAC decided that the proposed mine will further deteriorate the environment and therefore, decided to not to recommend the proposal for the grant of Environmental Clearance.

Agenda No: 397-08

(File No.9861/2023)

Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu by Thiru. S. Dhas – For Environmental Clearance.

(SIA/TN/MIN/419735/2023 dated 24.02.2023)

The proposal was placed in the 397<sup>th</sup> meeting of SEAC held on 03.08.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. S. Dhas has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu.
2. The project/activity is covered under Category “B2” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006.

During the meeting, the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion. Further, the SEAC decided that the proponent shall furnish reason for absence. Hence, the proponent is advised to submit the above-mentioned details within a period of 30 days failing which the proposal will be automatically delisted from the PARIVESH Portal.

  
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SEAC- TN

The proposal was placed in this 415<sup>th</sup> Meeting of SEAC held on 12.10.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, **M/s. Sheetala Credit and Holdings Private Limited** has applied for Environmental Clearance for the Proposed Expansion of Residential and Commercial Group Development at S.Nos. 133/1A, 134/2, 136/1, 136/2A, 136/2B, 137, 138, 139, 140, 141/1A, 141/1B & 141/2 of Koluthuvanchery Village, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building & Construction Projects" of the Schedule to the EIA Notification, 2006.

During the meeting, the Committee decided to defer the proposal and take it up for discussion in the ensuing meeting.

**Agenda No: 415-11**

**(File No.9861/2023)**

**Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu by Thiru. S. Dhas - For Environmental Clearance (SIA/TN/MIN/419735/2023 dated 24.02.2023)**

The proposal was placed in this 415<sup>th</sup> Meeting of SEAC held on 12.10.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, **Thiru. S. Dhas** has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and details furnished by the project proponent, the Committee decided to call for the following additional details from the project proponent to decide further on the proposal:

  
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SEAC, TN

- i) The proponent shall furnish an affidavit stating that there are no court cases or litigations pending regarding the ownership of the proposed land.
- ii) The proponent shall furnish a detailed study report on flora and fauna of the project site by involving the Department of Botany, Manonmaniam Sundaranaar University, Tirunelveli.
- iii) The proponent shall furnish the following details obtained from the concerned AD (Mines), Dept. of Geology & Mining:
  - a) Total no. of mining/quarry leases are in existence in the Vilavancode Taluk.
  - b) An updated District Survey Report for Minor Minerals (Rough stone) – Geological Reserves, Mineable Reserves, Total no. of mining/quarry leases are in existence (Patta/Patta-Court order/Govt land), Details of various rock formations / Deposits suitable for the production of Rough stone in the District, Details of production of Rough stone in last three years, Quality/Grade of Rough stone availability in the district, Use of Rough stone quarried in the district, Demand and Supply of Rough stone in the last three years, Quarry leases marked on the map of the district, Details of the area of where there is a cluster of mining leases, Details of Eco-Sensitive area in the district, Impact on the Environment (Air, Water, Noise, Soil Flora & Fauna, Land use, Agriculture, Forest etc.) due to Mining Activity in the District, Reclamation of Mined out area, Plantation and Green belt development in respect of leases already granted in the district.
  - c) Total number of Crusher units existence – operating/non-operating, period, capacity.
  - d) Number of Major accidents/Disasters including landslides occurred in the Rough stone quarries located in the District for the last 10 years.
  - e) Total Number of Statutory Manpower possessing the I Class/II Class Mines Managers; Foreman; Mine Mates; Blasters Certificate of Competency available in the District as on date.
- iv) The proponent shall furnish a letter obtained from Revenue Department

stating whether the proposed project site is declared as Private Forest under Private Forest Act.

- v) The PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level & drainage pattern present in the core zone, and survival rate of water bodies & drainage/flow pattern, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus.
- vi) The proponent shall furnish a commitment letter obtained from District Collector stating that the production from this project area will be utilised only for the requirements of TN Fisheries Department.
- vii) The proponent shall furnish details on the structures located within 300m radius from the proposed quarry.

On receipt of the above details, the SEAC would further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVRESH portal.

**Agenda No: 415-12**

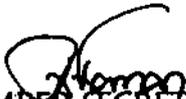
**(File No.9491/2023)**

**Proposed Rough Stone & Gravel quarry Lease over an extent of 4.98.5 Ha at S.F.Nos. 719, 720, 732/2(P) & 733(P) of Nadanthai South Village, Aravakuruchi Taluk, Karur District, Tamil Nadu by Tvl. New Five Star Crusher – For Environmental Clearance. (SIA/TN/MIN/400924/2022 dated 26.09.2022)**

The proposal was placed in this 415<sup>th</sup> Meeting of SEAC held on 12.10.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, Tvl. New Five Star Crusher has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry Lease

  
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CHAIRMAN  
SEAC - TN

- 2) Tree plantation & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before execution of the mine lease.
- 3) The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
- 4) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 5) The PP shall abide by the mitigation and restoration measures provided in the Environment Management plan prepared for the project life.
- 6) As accepted by the Project Proponent the CER cost is Rs. 5 Lakhs and the amount shall be spent towards Govt. High School, Vellalapatti Village for the activities as committed before obtaining CTO from TNPCB.

Agenda No: 511-11

(File No.9861/2023)

Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2(P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu by Thiru. S. Dhas – For Environmental Clearance.

(SIA/TN/MIN/419735/2023 dated 24.02.2023)

The proposal was placed in the 511<sup>th</sup> Meeting of SEAC held on 15.11.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. S. Dhas has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2(P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, the proposal was placed in the 415<sup>th</sup> Meeting of SEAC held on 12.10.2023. Based on the presentation and details furnished by the project proponent, the Committee decided to call for certain additional details from the

  
MEMBER SECRETARY  
SEAC -TN

36

  
CHAIRMAN  
SEAC -TN

project proponent to decide further on the proposal.

4. Subsequently, the proponent, vide letter dated 14.10.2024, submitted reply to the queries raised in the 415<sup>th</sup> SEAC meeting.
5. Hence, the proposal was again placed in this 511<sup>th</sup> SEAC meeting held on 15.11.2024.

During the meeting, the proponent was absent. Hence, the proposal was not taken up for discussion.

**Agenda No: 511-12**

**(File No: 9956/2023)**

**Proposed Rough Stone & Gravel quarry lease over an extent of 1.82.50 Ha at S.F. Nos. 281/2, 282/1, 283/1A, 283/1B, 283/1C, 283/2A, 283/2B, 283/2C, 283/4A & 283/4B of Velambur Bit-I Village, Peraiyur Taluk, Madurai District, Tamil Nadu by Tmt. J. Selvi- For Environmental Clearance. (SIA/TN/MIN/423685/2023 dated 28.03.2023)**

The proposal was placed for appraisal in this 511<sup>th</sup> meeting of SEAC held on 15.11.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, Tmt. J. Selvi has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.82.50 Ha at S.F. Nos. 281/2, 282/1, 283/1A, 283/1B, 283/1C, 283/2A, 283/2B, 283/2C, 283/4A & 283/4B of Velambur Bit-I Village, Peraiyur Taluk, Madurai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, the proposal was placed in the 387<sup>th</sup> SEAC meeting held on 28.06.2023. Based on the presentations and detailed deliberations, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the revised quantity of 1,10,906m<sup>3</sup> of rough stone & 16,388m<sup>3</sup> of gravel by maintaining an ultimate depth of 32m and the annual peak production shall not exceed 25,015m<sup>3</sup> of rough stone & 8026m<sup>3</sup> of gravel, subject to the conditions stated therein.

  
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SEAC -TN

37

  
CHAIRMAN  
SEAC- TN

- regulations of MMR 1961 and the DGMS Circulars, the Environment Act & Rules, 1986, Explosives Act 1884, Explosive rules 1983 and other laws, orders pertaining to the geometry of quarry and its operation without any deviation.
12. As self-committed by the Project Proponent the CER cost is Rs. 5 lakhs and the amount shall be spent towards the Panchayat Union Primary School, V.A.Ilandaikulam, Pappakudi, Tirunelveli District for the activities as committed before obtaining CTO from TNPCB.

Agenda No: TA-01

(File No: 9861/2023)

Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu by Thiru.S.Dhas – For Environmental Clearance (SIA/TN/MIN/419735/2023 dated 24.02.2023)

The proposal was placed in the 569<sup>th</sup> meeting of SEAC held on 22.05.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru.S.Dhas has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F.Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the precise area communication, the lease period is 5 years and mining plan period are for 5 years & production should not exceed 4,06,350m<sup>3</sup> of RoughStone & 2,472m<sup>3</sup> of Gravel As per the approved mining plan, the annual peak production shall not exceed 87,000m<sup>3</sup> of rough stone & 2,472m<sup>3</sup> of Gravel for an ultimate depth of 85m (55m AGL + 30m BGL).
4. Earlier, the proposal was placed in 375<sup>th</sup> meeting of SEAC held on 04.05.2023. During the meeting, the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion.
5. Subsequently, the proposal was placed in the 415<sup>th</sup> Meeting of SEAC held on

12.10.2023. Based on the presentation and details furnished by the project proponent, the Committee decided to call for certain additional details stated therein.

6. Based on the PP's reply, the proposal was again placed in this 511<sup>th</sup> SEAC meeting held on 15.11.2024. During the meeting, the proponent was absent. Hence, the proposal was not taken up for discussion.
7. Based on the PP's request vide email dated 14.05.2025, the proposal was now placed in the 569<sup>th</sup> meeting of SEAC held on 22.05.2025. The reply furnished by the PP, are as follows:

S.NO	SEAC Remarks	Reply furnished by PP
1.	The Proponent shall furnish an affidavit stating that there are no court cases or litigations pending regarding the ownership of the proposed land	The PP submitted the affidavit along with a legal opinion which is enclosed in slide no. 7 to
2.	The Proponent shall furnish a detailed study report on flora and fauna of the project site by involving department of botany, Manonmaniam Sundaranaar University, Tirunelveli	Had entrusted Manonmaniam Sundaranaar University, Tirunelveli to carry out an Flora and Fauna study of the project site and subsequently Dr. M. Udhayakumar, Assistant Professor, Department of Plant Science visited the site during July 2024 and carried out the said study and the report with findings and inference is submitted
3.	1.The Proponent shall furnish the following details obtained from the concerned AD(Mines) Dept of Geology & Mining  a) Total no of Mining/quarry leases are in existence in the Vilavancode Taluk.	a.The PP have obtained the details of total number of Mining/quarrying Leases in existence in the Vilavancode Taluk from Department of Geology and Mining, AD (Mines) and it is communicated that there are a total of 10 Nos of Quarries in Existence in the District vide Letter No. Nil Dated –

<p>b) An Updated District Survey Report for Minor Minerals (Rough Stone) - Geological Reserves, Mineable Reserves, Total No of Mining/Quarry leases are in existence (Patta/patta-Court order/ Govt Land) Details of Various Rock formations/Deposits suitable for the production of Rough Stone in the district, Details of production of Rough Stone in last three years, quarry leases marked on the map of the district. Details of the area of where there is a cluster of Mining leases, Details of Eco-Sensitive area in the district, Impact on the Environment (Air, Water, noise, Soil Flora &amp; Fauna, Land Use, agriculture, Forest etc) due to mining activity in the district, Reclamation of Mined out area plantation and green belt development in respect of leases already granted in the district.</p> <p>C. Total number of crusher units' existence - operating/non-operating period, capacity</p> <p>D. Number of major accidents/ Disaster including landslides occurred in the Rough Stone quarries located in the district for the last 10 years.</p>	<p>13.06.2024.</p> <p>b) The PP approached the Department of Geology and Mining, AD (Mines) and obtained the updated District Survey Report for Kanniyakumari District</p> <p>C. The PP have obtained the total number of crusher units' existence - operating/non-operating period, capacity from Department of Geology and Mining, AD (Mines) and it is communicated that there is a total of 31 Nos of crusher unit (Operating/Non-operating) in the district vide Letter No. Nil Dated-13.06.2024</p> <p>D. The PP have obtained the list of major accidents/Disaster including landslides occurred in the Rough Stone quarries located in the district for the last 10 years from the Department of Geology and Mining, AD (Mines) and it is communicated that there was only one accident during the period in the district vide Letter No. Nil Dated - 13.06.2024.</p> <p>e.The PP have obtained the list of total Number of statutory Manpower possessing the I Class and II Class Mines</p>
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	e. Total Number of statutory Manpower possessing the 1st Class and IIInd class Mines Managers, Foreman, Mine Mates, Blaster certificate of Competency available in the district as on date	Managers, Foreman, Mine Mates, Blaster certificate of Competency available in the district as on date from the Department of Geology and Mining, AD (Mines) and it is communicated that there are totally 4 nos of I/II Class Managers, 8 Nos of Mine Foreman's and 4 Nos of Mining mates certificate holders in the district vide Letter No. Nil Dated - 13.06.2024
4.	The Proponent shall furnish a letter obtained from Revenue Department stating whether the proposed project site is declared as private Forest under Private Forest Act	The PP have a obtained a letter from Village Administrative Officer that the project site is a patta land owned by the PP and does not fall under a private forest of the Private Forest Act
5.	The PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level & Drainage pattern present in the core zone, and survival rate of water bodies and drainage/flow pattern by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras	The PP had entrusted University of Madras, Chennai to carry out a Hydrogeological study of the project site and subsequently Dr. M. Suresh Gandhi M.Sc., M.Phil., Ph.D., Professor and Head, Department of Geology visited the site during August 2024.
6.	The Proponent shall furnish a commitment letter obtained from	The PP had approached the District Collector for obtaining the mineral

	District collector stating that the production from this project area will be utilized only for the requirements of TN Fisheries Department	utilization purpose and the same is communicated vide the District Collector Lr.No. Rc.No.259/G&M/2012 Dated.14.06.2024 that 50% of the Mineable Reserves shall be utilized for Thengapattnam Harbour work by Tamil Nadu Fisheries Department
7.	The proponent shall furnish details on the structure located within 300m radius from the proposed quarry	A structure study for 300m radius around the project site was carried out by the EIA consultant and it is reported that only 3 structures are noticed and its details are listed below

8. The other salient features of the project as submitted by the project proponent are as follows:

File No: 9861/2025		Category	B2
SIA/TN/MIN/419735/2025			1(a)
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm and Address	:	Thiru S. Dhas S/o Sathiya Dhas Kadamalaikuntu, Mekkamandapam Post Kanniyakumari District, Tamil Nadu State – 629 166.
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel Quarry
3.	S.F Nos. of the quarry site	:	476/2 (P) & 476/3(P)
4.	Village in which situated	:	Kaliyal
5.	Taluk in which situated	:	Vilavancode
6.	District in which situated	:	Kanniyakumari
7.	Extent of quarry (in ha.)	:	1.21.45 Ha
8.	Latitude & Longitude of all	:	08°24'21.7753"N to 08°24'29.4151"N

	corners of the quarry site.		77°14'34.5802"E to 77°14'38.0018"E
9.	Topo Sheet No.	:	58 – H/03
10	Type of mining	:	Open Cast Mechanized Mining Method
11	Details of Environmental Setting.	:	<p>Nearest Habitation: 960m – North East</p> <p>Nearest Water Bodies:</p> <ol style="list-style-type: none"> <li>1. Kodayar River – 1.7km – South East</li> <li>2. Chittar Lake – 2.136km - N</li> <li>3. Kodayar Left bank Canal – 5km - East</li> </ol> <p>Nearest Reserve Forest: Virapuli RF –</p> <p>6.52km – East</p> <p>Nearest Dam:</p> <ol style="list-style-type: none"> <li>1. Thriparappu Dam – 2.186km – S</li> <li>2. Alancholai Dam – 3.256km – N</li> <li>3. Chittar Dam – 5.4 km NE</li> </ol> <p>Nearest Wildlife Sanctuary: Kanniyakumari Wildlife Sanctuary– 5.5km – North East</p>
12	NBWL Clearance/ Conservation Measures		Applicable
13	Details of Previous History	:	<p>Lessee: Thiru. T. paulraj</p> <p>Lease Period: 28.01.2008 to 27.01.2013</p> <p>Proceeding No: Rc. No. 486/G&amp;M/2005,</p> <p>Dated: 19.12.2007</p> <p>Existing Pit Dimensions:</p> <p>115m (L) X 85m (W) X 42m (D) AGL</p>
14	CCR if Applicable	:	Not Applicable
15	Life of Project	:	5 Years
	Lease Period	:	5 Years
	Mining Plan Period	:	5 Years
16	Mining Plan Details	:	<p>As per approved Mining Plan</p> <p>Rc. No. 81/Mines/2025, Dated: 28.02.2025</p>

	Geological Resources Ts (RoM)	: Rough stone	6,64,080m <sup>3</sup>
		: Gravel	2,472m <sup>3</sup>
	Minable Resources Ts (RoM)	: Rough stone	4,06,350m <sup>3</sup>
		: Gravel	2,472m <sup>3</sup>
	Annual Peak Production in Ts	: Rough stone	87,000m <sup>3</sup>
: Gravel		2,472m <sup>3</sup>	
	Maximum Depth in meters	: 85m (55m AGL + 30m BGL)	
17	Depth of water table	: 53m - 58m	
18	Man Power requirement per day:	: 40Nos	
19	Water requirement:	2.5 KLD	
	1. Drinking & Domestic	0.4 KLD	
	2. Dust Suppression	1.5 KLD	
	3. Green belt	0.6 KLD	
20	Power requirement	: (TNEB)	
21	Precise area communication approved by Assistant Director of Dept. of Geology & Mining.	: Rc.No.259/G&M/2012, Dated:10.01.2023	
22	Mining Plan approved by the Assistant Director of Dept. of Geology & Mining	: Rc. No.259/G&M/2017, Dated 03.02.2023	
23	500m cluster letter issued by the Assistant Director of Dept. of Geology & Mining.	: Rc. No.259/G&M/2012, Dated: 10.01.2023	
24	VAO Certificate Regarding Structures within 300m Radius	: Letter obtained	
25	Project Cost (excluding EMP cost)	: Rs. 62,35,000/-	
26	EMP cost (in Rs. Lakhs).	: Rs. 1,45,00,000/-	
27	CER cost (in Rs. Lakhs).	: Rs. 5,00,000/-	

28	SEAC-II Recommendation.	:	Recommended	
29	Recommended Quantities	:	Validity	30 years subject to the following upper limits.
		:	Annual Max RoM in T <sub>s</sub>	Rough stone- 87,000m <sup>3</sup> Gravel- 2,472m <sup>3</sup>
30	Standard Conditions	:	Annexure I	
31	Is the depth Proposed more than 40m.	:	YES	✓ NO
32	If 31 above is YES	:	Special Conditions II	
33	Is the proposed area located near Reserve Forest	:	YES	✓ NO
34	If 33 above is YES	:	Special Conditions III	
35	Other Special Conditions	:	-	

Based on the presentation and documents furnished by the project proponent, SEAC-II decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding 87,000m<sup>3</sup> of Rough Stone & 2,472m<sup>3</sup> of Gravel vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022, and it shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- 1) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
- 2) Tree plantation & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before execution of the mine lease.
- 3) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.

- 4) The project proponent shall maintain 7.5m three-tiered greenbelt in safety zone and such plantation should not be disturbed.
- 5) Further, the PP shall install a metallic wind sheet along the south-western side of the lease boundary in adjacent to the existing village road before obtaining the CTO from the TNPCB, to protect the persons from the pollution caused during the quarrying operations.
- 6) The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
- 7) The PP shall abide by all the conditions as stipulated in accordance with the provisions of MMR 1961 and DGMS Circular No.7 of 1997 while carrying out the controlled blasting operations through a statutorily competent persons appointed by him.
- 8) The PP shall construct and maintain a trench along the boundary of the mine for a depth of 2-3 m to reduce the propagation of the blast-induced shock waves, during the life of the project.
- 9) The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
- 10) The PP shall only carry out the NONEL-based (or) Electronic Detonator based blasting operation for controlling the environmental impacts with keeping the security guards at a radial distance of 500 m by ensuring that all persons within such area have taken proper shelter.
- 11) The PP shall regularly carry out the controlled blasting operation by adopting line drilling and muffle technique using rubber blasting mats (or) cable/wire blasting mats designed exclusively to reduce fly rock, and to enhance safety for personnel, equipment, and surrounding structures by containing and suppressing projectile.
- 12) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the

authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.

- 13) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4<sup>th</sup> year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions like CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Dept of Mining Engg-Anna University Chennai, etc. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 14) The proponent shall make necessary arrangements to suppress the dust pollution caused during the quarrying & truck transportation by continuous mode of water spraying.
- 15) The PP shall fulfil the requirements of the provisions of Mines Act 1952, the regulations of MMR 1961 and the DGMS Circulars, the Environment Act & Rules, 1986, Explosives Act 1884, Explosive rules 1983 and other laws, orders pertaining to the geometry of quarry and its operation without any deviation.
- 16) As accepted by the Project Proponent the CER cost of Rs. 5 Lakhs and the amount shall be spent for Protection and Conservation of Forest and Wildlife Animals in Kanniyakumari Wildlife Sanctuary to District Forest Officer, Kanniyakumari District before obtaining CTO from TNPCB.

\*\*\*\*\*

life Sanctuary" stated in Para 6 (3) that,

"The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, *shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification*".

In view of all the above ESZ Notification vide S.O. 3974(E) dated 30.10.2019, SEAC-II decided that the proposed activity falls under the jurisdiction of Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearance. Hence, the committee directed the PP to approach MoEF&CC as per the notification dated: 02.08.2019 and decided to return the proposal in its present form.

Agenda No: 585-11

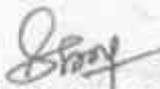
(File No: 9861/2023)

Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F. Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu by Thiru. S. Dhas – For Environmental Clearance (SIA/TN/MIN/419735/2023 dated 24.02.2023)

The proposal was placed in the 585<sup>th</sup> meeting of SEAC held on 03.07.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru.S.Dhas has applied for Environmental Clearance for the Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F. Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamil adu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.



MEMBER SECRETARY  
SEAC - TN



CHAIRMAN  
SEAC- TN

3. As per the precise area communication, the lease period is 5 years and mining plan period are for 5 years & production should not exceed 4,06,350m<sup>3</sup> of RoughStone & 2,472m<sup>3</sup> of Gravel. As per the approved mining plan, the annual peak production shall not exceed 87,000m<sup>3</sup> of rough stone & 2,472m<sup>3</sup> of Gravel for an ultimate depth of 85m (55m AGL + 30m BGL).
4. Earlier, the proposal was placed in 375<sup>th</sup> meeting of SEAC held on 04.05.2023. During the meeting, the Committee noted that the project proponent was absent and hence the subject was not taken up for discussion.
5. Subsequently, the proposal was placed in the 415<sup>th</sup> Meeting of SEAC held on 12.10.2023. Based on the presentation and details furnished by the project proponent, the Committee decided to call for certain additional details stated therein.
6. Based on the PP's reply, the proposal was again placed in this 511<sup>th</sup> SEAC meeting held on 15.11.2024. During the meeting, the proponent was absent. Hence, the proposal was not taken up for discussion.
7. Based on the PP's request vide email dated 14.05.2025, the proposal was again placed in the 569<sup>th</sup> meeting of SEAC held on 22.05.2025. The reply furnished by the PP, are as follows:

S.NO	SEAC Remarks	Reply furnished by PP
1.	The Proponent shall furnish an affidavit stating that there are no court cases or litigations pending regarding the ownership of the proposed land	The PP submitted the affidavit along with a legal opinion which is enclosed in slide no. 7 to
2.	The Proponent shall furnish a detailed study report on flora and fauna of the project site by involving department of botany, Manonmaniam Sundaranaar University, Tirunelveli	Had entrusted Manonmaniam Sundaranaar University, Tirunelveli to carry out an Flora and Fauna study of the project site and subsequently Dr. M. Udhayakumar, Assistant Professor, Department of Plant Science visited the site during

		July 2024 and carried out the said study and the report with findings and inference is submitted
3.	<p>1.The Proponent shall furnish the following details obtained from the concerned AD(Mines) Dept of Geology &amp; Mining</p> <p>a) Total no of Mining/quarry leases are in existence in the Vilavancode Taluk.</p> <p>b) An Updated District Survey Report for Minor Minerals (Rough Stone) - Geological Reserves, Mineable Reserves. Total No of Mining/Quarry leases are in existence (Patta/patta-Court order/ Govt Land) Details of Various Rock formations/Deposits suitable for the production of Rough Stone in the district. Details of production of Rough Stone in last three years. quarry leases marked on the map of the district. Details of the area of where there is a cluster of Mining leases. Details of Eco-Sensitive area in the district. Impact on the Environment (Air, Water, noise, Soil Flora &amp; Fauna, Land Use, agriculture, Forest etc) due to mining</p>	<p>a.The PP have obtained the details of total number of Mining/quarrying Leases in existence in the Vilavancode Taluk from Department of Geology and Mining. AD (Mines) and it is communicated that there are a total of 10 Nos of Quarries in Existence in the District vide Letter No. Nil Dated -13.06.2024.</p> <p>b) The PP approached the Department of Geology and Mining. AD (Mines) and obtained the updated District Survey Report for Kanyakumari District</p> <p>C. The PP have obtained the total number of crusher units' existence - operating/non-operating period, capacity from Department of Geology and Mining. AD (Mines) and it is communicated that there is a total of 31 Nos of crusher unit (Operating/Non-operating) in the district vide Letter No. Nil Dated- 13.06.2024</p> <p>D. The PP have obtained the list of</p>

	<p>activity in the district, Reclamation of Mined out area plantation and green belt development in respect of leases already granted in the district.</p> <p>C. Total number of crusher units' existence - operating/non-operating period, capacity</p> <p>D. Number of major accidents/ Disaster including landslides occurred in the Rough Stone quarries located in the district for the last 10 years.</p> <p>e. Total Number of statutory Manpower possessing the 1st Class and IInd class Mines Managers, Foreman, Mine Mates, Blaster certificate of Competency available in the district as on date</p>	<p>major accidents/Disaster including landslides occurred in the Rough Stone quarries located in the district for the last 10 years from the Department of Geology and Mining, AD (Mines) and it is communicated that there was only one accident during the period in the district vide Letter No. Nil Dated - 13.06.2024.</p> <p>e.The PP have obtained the list of total Number of statutory Manpower possessing the I Class and II Class Mines Managers, Foreman, Mine Mates, Blaster certificate of Competency available in the district as on date from the Department of Geology and Mining, AD (Mines) and it is communicated that there are totally 4 nos of I/II Class Managers, 8 Nos of Mine Foreman's and 4 Nos of Mining mates certificate holders in the district vide Letter No. Nil Dated - 13.06.2024</p>
4.	The Proponent shall furnish a letter obtained from Revenue Department stating whether the proposed project site is declared as private Forest under Private Forest Act	The PP have a obtained a letter from Village Administrative Officer that the project site is a patta land owned by the PP and does not fall under a private forest of the Private Forest Act
5.	The PP shall carry out the scientific	The PP had entrusted University of

	<p>studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level &amp; Drainage pattern present in the core zone, and survival rate of water bodies and drainage/flow pattern by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining &amp; Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg. Surathkal, University of Madras</p>	<p>Madras, Chennai to carry out a Hydrogeological study of the project site and subsequently Dr. M. Suresh Gandhi M.Sc., M.Phil., Ph.D., Professor and Head, Department of Geology visited the site during August 2024.</p>
6.	<p>The Proponent shall furnish a commitment letter obtained from District collector stating that the production from this project area will be utilized only for the requirements of TN Fisheries Department</p>	<p>The PP had approached the District Collector for obtaining the mineral utilization purpose and the same is communicated vide the District Collector Lr.No. Rc.No.259/G&amp;M/2012. Dated.14.06.2024 that 50% of the Mineable Reserves shall be utilized for Thengapattnam Harbour work by Tamil Nadu Fisheries Department</p>
7.	<p>The proponent shall furnish details on the structure located within 300m radius from the proposed quarry</p>	<p>A structure study for 300m radius around the project site was carried out by the EIA consultant and it is reported that only 3 structures are noticed and its details are listed below</p>

8. Based on the presentation and documents furnished by the project proponent, SEAC-II decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding 87,000m<sup>3</sup> of Rough Stone & 2,472m<sup>3</sup> of Gravel.
9. Then the proposal placed in 837<sup>th</sup> Authority meeting held on 12.06.2025. The authority noted that the proposed site is located inside the green landscape and is surrounded by rubber plantations. Such green area is typical land mark in the Kanniyakumari district. Due to the presence of such a green landscape, the surrounding area is supposed to contain a rich diversity of birds, and the proposed mining activity will lead to a negative impact on the fauna species, especially on the birds' population, if mining is carried out. Considering the overall ecological factors, this proposal for rough stone and Gravel mining in this land, may not be considered for grant of Environmental Clearance In view of the above, the Authority decided to refer back the proposal to SEAC-II for re-evaluation based on the above said points.

Now the proposal placed in 585<sup>th</sup> SEAC meeting held on 03.07.2025. The Committee now carefully examined the points raised by SEIAA and the presentation given by the PP, which are as follows:

Query raised by Authority	Reply furnished by PP
The authority noted that the proposed site is located inside the green landscape and is surrounded by rubber plantations. Such green area is typical land mark in the Kanniyakumari district. Due to the presence of such a green landscape, the surrounding area is supposed to contain a rich diversity of	The PP had obtained flora & fauna study of the project site from Manonmaniam Sundaranaar University, Tirunelveli by Dr. M. Udhayakumar, Assistant Professor, Department of Plant Science visited the site during July 2024 and enclosed in slide no.8. We wish to submit few lines for favorable consideration that the Rubber plantation can provide habit for some bird species, particularly those that are adoptable to human-modified landscape. Which is also

<p>birds, and the proposed mining activity will lead to a negative impact on the fauna species, especially on the birds' population, if mining is carried out. Considering the overall ecological factors, this proposal for rough stone and Gravel mining in this land, may not be considered for grant of Environmental Clearance In view of the above, the Authority decided to refer back the proposal to SEAC-II for re-evaluation based on the above said points.</p>	<p>evident from the flora &amp; fauna study carried out by Manomaniam Sundaranaar University that there are no birds species spotted and most of the flora and fauna are of least concern category as per IUCN Classification. Therefore it is evident that there shall be no impact on the Birds species around the project area and on the contrast the greenbelt development proposed with fruit bearing trees shall attract birds species in future which shall create an add-on to the Eco System during the Mine closure Stage.</p> <p>Additionally, we wish to bring to your kind submission that the project area is devoid of any vegetation and surrounded by rubber plantation lands partially owned by the PP and partially by his relatives and friends. And these lands are subject to clearance upon the yield completion period of the rubber trees. Which indicates that the region around the applied area or Human Modified Landscape and has no Rare or important/ rich Birds species spotted as habit.</p>								
	<table border="1"> <thead> <tr> <th data-bbox="718 1512 805 1986">S. No.</th> <th data-bbox="805 1512 941 1986">No of Plant in inside lease area on South</th> <th data-bbox="941 1512 1181 1986">Compensatory plantation</th> <th data-bbox="1181 1512 1406 1986">Remarks</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No.	No of Plant in inside lease area on South	Compensatory plantation	Remarks				
S. No.	No of Plant in inside lease area on South	Compensatory plantation	Remarks						

		Side		
	1	Rubber Trees – 150 Nos	1500	10 trees will be planted to compensate for 1 tree

In view of the above, the committee decided to reiterate its recommendation already made in 569<sup>th</sup> SEAC meeting for the grant of Environmental Clearance subjected to the conditions stated therein.

Agenda No: 585 - 12

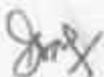
(File No: 12091/2025)

Proposed for the Rough stone & Gravel Quarry over an Extent of 4.94.95Ha at S.F. No.538/1(P), 539/1(P) & 539/2(P) of Peruntholuvu Village, Tiruppur South Taluk, Tiruppur District, Tamil Nadu by M/s. V.K.P. Engineering Ind (P) Ltd - For EC Extension, (SIA/TN/MIN/534929/2025, Dated:22.04.2025)

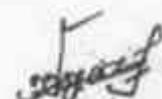
The proposal was placed in the 585th meeting of SEAC held on 03.07.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The project proponent made a detailed presentation.

The SEAC-II noted the following:

1. Earlier, the project proponent, M/s. V.K.P. Engineering Ind (P) Ltd has obtained Environmental Clearance vide EC Lr.No. SEIAA-TN/F.No.7405/1(a)/EC.No.4178/2020, Dated: 13.05.2020 for the proposed Rough stone & Gravel Quarry over an Extent of 4.94.95Ha at S.F. No.538/1(P), 539/1(P) & 539/2(P) of Peruntholuvu Village, Tiruppur South Taluk, Tiruppur District, Tamil Nadu for quantity 9,59,700m<sup>3</sup> of Rough stone & 79,776m<sup>3</sup> of gravel for a mining depth upto 42m, with a validity period of 5 year from the execution of the mining lease.
2. Accordingly, the PP has executed the mining lease deed vide DC Proc. No. 738/Mines/2019 Dated 19.06.2020, valid upto 18.06.2025.



MEMBER SECRETARY  
SEAC -TN



CHAIRMAN  
SEAC- TN

life Sanctuary.			
11.	<p>Proposed Rough Stone &amp; Gravel quarry lease over an extent of 1.21.45 Ha at S.F. Nos. 476/2 (P) &amp; 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu by Thiru. S. Dhas - For Environmental Clearance. (SIA/TN/MIN/419735/2023)</p>	9861	<p>Earlier, the proposal was placed in the 837<sup>th</sup> Authority meeting held on 12.06.2025. The Authority noted that the subject was appraised in the 569<sup>th</sup> meeting of SEAC held on 22.05.2025. Based on the presentation and documents furnished by the project proponent, SEAC-II decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding <b>87,000m<sup>3</sup> of Rough Stone &amp; 2,472m<sup>3</sup> of Gravel.</b></p> <p>Subsequently, the proposal placed in <b>837<sup>th</sup> Authority meeting held on 12.06.2025.</b> The Authority noted that the proposed site is located inside the green landscape and is surrounded by rubber plantations. Such green area is typical land mark in the Kanniyakumari district. Due to the presence of such a green landscape, the surrounding area is supposed to contain a rich diversity of birds, and the proposed mining activity will lead to a negative impact on the fauna species, especially on the birds' population, if mining is carried out. Considering the overall ecological factors, this proposal for rough stone and Gravel mining in this land, may not be considered for grant of Environmental Clearance In view of the above, the Authority decided to <b>refer back the proposal to SEAC-II for re-evaluation based on the above said points.</b></p> <p>Again, the proposal placed in <b>585<sup>th</sup> SEAC-II meeting held on 03.07.2025.</b> The Committee now carefully examined the points raised by</p>



MEMBER SECRETARY

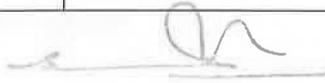


MEMBER



CHAIRMAN  
SEIAA-TN

			<p>SEIAA and the presentation given by the PP. Based on the details furnished by the proeject proponent, the Committee decided to reiterate its recommendation already made in the 569<sup>th</sup> SEAC-II meeting for the grant of Environmental Clearance subjected to the conditions stated therein.</p> <p>The Authority noted that the proposed mining lease area is fully surrounded by rich rubber and other trees/plantations and is surrounded by lush green landscape. Hence, mining activity in this area will have heavy negative impacts on the surrounding green landscape. <b>Therefore, the Authority, after detailed deliberations, decided to reject the proposal.</b></p> <p><b>Further, the Authority decided to close and record the proposal.</b></p>
12.	<p>Proposed for the Rough stone &amp; Gravel Quarry over an Extent of 4.94.95Ha at S.F. No.538/1(P), 539/1(P) &amp; 539/2(P) of Peruntholuvu Village, Tiruppur South Taluk, Tiruppur District, Tamil Nadu by M/s. V.K.P. Engineering Ind (P) Ltd - For EC Extension. (SIA/TN/MIN/534929/2025)</p>	12091	<p>The Authority noted that the Proposal was placed in the <b>585<sup>th</sup> SEAC-II Meeting held on 03.07.2025.</b> During the presentation, the PP has informed &amp; requested one year validity extension as per the MoEF&amp;CC's Notification issued S.O. 221 (E) dated 18.01.2021 for Covid extension. <b>In view of the MoEF&amp;CC's Notification dated 18.01.2021, the committee decided to grant EC Extension for a period of 1 year, which is valid upto 18.06.2026 for the same annual peak approved in the mine plan for which EC was issued vide letter dated: 13.05.2020.</b></p> <p>In view of the above, the Authority noted the SEAC-II decision and decided to grant <b>EC Extension for a period of 1 year, which is valid</b></p>



MEMBER SECRETARY



MEMBER



CHAIRMAN  
SEIAA-TN



**THIRU. A.R. RAHUL NADH, I.A.S.**  
**MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY-TAMILNADU**

9<sup>th</sup> Floor, No.327,

Metros, Nandanam,

Chennai - 600 035.

Phone No. 044-24359970

Fax No. 044-24359975

**Letter No. SEIAA-TN/F.No.9861/2023 dated:11.08.2025**

To

Thiru S Dhas,  
S/o Sathiya Dhas,  
No.1/52 - A, Kadamalai Kuntru,  
Mekkamandabam Post,  
Thuckalay Village,  
Kalkulam Taluk,  
Kanyakumari.

Sir,

Sub: SEIAA-TN – Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F. Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu by Thiru. S. Dhas – Rejection of Environmental Clearance issued – Reg.

Ref:

1. Online Proposal No. SIA/TN/MIN/419735/2023 dated: 24.02.2023.
2. Minutes of the 375<sup>th</sup> SEAC meeting held on 04.05.2023.
3. Minutes of the 397<sup>th</sup> SEAC meeting held on 03.08.2023.
4. Minutes of the 415<sup>st</sup> SEAC meeting held on 12.10.2023.
5. Minutes of the 511<sup>th</sup> SEAC meeting held on 15.11.2024.
6. Minutes of the 569<sup>th</sup> SEAC meeting held on 22.05.2025.
7. Minutes of the 837<sup>th</sup> SEIAA meeting held on 12.06.2025.
8. Minutes of the 585<sup>th</sup> SEAC meeting held on 03.07.2025.
9. Minutes of the 856<sup>th</sup> SEIAA meeting held on 21.07.2025.

**Thiru. S. Dhas** has applied for Environmental Clearance for Proposed Rough Stone & Gravel quarry lease over an extent of 1.21.45 Ha at S.F. Nos. 476/2 (P) & 476/3(P) of Kaliyal Village, Vilavancode Taluk, Kanniyakumari District, Tamilnadu. The Proposal was placed in **856<sup>th</sup> Authority meeting held on 21.07.2025.**

The Authority noted that the proposed mining lease area is fully surrounded by rich rubber and other trees/plantations and is surrounded by lush green landscape. Hence, mining activity in this

**அனுப்பப்பட்டது**  
12/8/25

area will have heavy negative impacts on the surrounding green landscape. **Therefore, the Authority, after detailed deliberations, decided to reject the proposal. Further, the Authority decided to close and record the proposal. Hence, the above-mentioned file is closed and recorded accordingly.**

*Any appeal against this EC Rejection shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.*

The receipt of this letter may be acknowledged.

**For MEMBER SECRETARY**

**SEIAA-TN**

11/08/25

13/8/2024

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No. 46 of 2025 (SZ)**

Thiru. S. Dhas,

S/o. Sathya Dhas,

No.1/52A, Kadamalai Kuntru,

Mekkamandabam post, Thuckalay village,

Kalkulam taluk,

Kanyakumari District 629 163

Ph. 90424 04030

Email: yashwanthrajan.adv@gmail.com

**...Appellant**

Vs

**State Level Environment Impact Assessment  
Authority (SEIAA),**

Rep. by its Member Secretary,

**And Another**

**...Respondent**

COUNTER AFFIDAVIT OF 1<sup>st</sup> RESPONDENT

COUNSEL FOR 1<sup>st</sup> RESPONDENTS